

GOVERNMENT OF INDIA
MINISTRY OF PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS
(DEPARTMENT OF PERSONNEL AND TRAINING)

LOK SABHA
UNSTARRED QUESTION NO. 2783
(TO BE ANSWERED ON 16.12.2015)

COMPLIANCE OF RTI GUIDELINES

2783. SHRI OM BIRLA:

Will the PRIME MINISTER be pleased to state:

- (a) whether all the Ministries/ Departments are following the Right to Information Act guidelines;
- (b) if not, the name of Ministries/ Departments which are yet to implement the same;
- (c) whether the Government proposes to make it mandatory to mention RTI guidelines and details of relevant authorities on the homepage of respective Ministry/ Department websites; and
- (d) if so, the details thereof?

ANSWER

Minister of State in the Ministry of Personnel, Public Grievances and Pensions and Minister of State in the Prime Minister's Office. (DR.JITENDRA SINGH)

(a) to (d): Section 26 of the RTI Act requires the Government to compile a guide containing such information, in an easily comprehensible form and manner, as may reasonably be required by a person who wishes to exercise any right specified in the Act.

A guide on Right to Information Act, 2005 was published online on 28th November, 2013 for the benefit of all the stake-holders viz. (i) Information Seekers for getting information; (ii) Public Information Officers (PIOs) in dealing with the RTI application; (iii) First Appellate Authorities (FAAs) in taking cogent decisions on appeals; and (iv) the Public Authorities (PAs) in implementing various provisions of the Act in right earnest.

In addition, the Government issued instructions under Section 4 of the RTI Act, 2005 from time to time requesting all Ministries/Departments to upload the details of the public authority on its website to make it user-friendly for which appropriate information technology infrastructure should be suitably designed, developed and operationalised.
